GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

STARRED QUESTION NO:175
ANSWERED ON:08.03.2013
CONSTITUTION OF TRIBAL ADVISORY COUNCIL
Chavan Shri Harischandra Deoram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the names of the States/UTs which have constituted the Tribal Advisory Councils (TACs) and those which have not complied with the direction so far;
- (b) whether the Government has advised or issued any advisory to the States/UTs in this regard;
- (c) if so, the details thereof; and
- (d) the reaction of the States/UTs thereto?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

(a) to (d): A statement is laid on the table of the House.

Statement showing the reply to the part (a) to (d) of Lok Sabha Starred Question No. 175 for 8-3-2013 by Shri Harishchandra Chavan on Constitution of Tribal Advisory Council.

- (a) : In accordance with the provision of Para 4 (1) of the Fifth Schedule to the Constitution, the Tribes Advisory Council (TAC) has been established in the States having scheduled areas namely Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan. Besides, two other States viz, Tamil Nadu and West Bengal have also set up Tribes Advisory Council.
- If a State wishes to set up a TAC, it is required to submit a proposal for constitution of the TAC in that State. The proposal is examined by the Ministry in consultation with the concerned Ministries/Departments.
- (b)to (d): In response to a request from the State Government of Uttarakhand, direction of the Hon'ble President has been conveyed to the State Government of Uttarakhand for setting up a Tribes Advisory Council in the State, in July, 2010. State Government has sent no information regarding constitution of the TAC.